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GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/274/2013/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **24/12/2019**

RECOMMENDATION

Sub:- Departmental inquiry against
Sri Mohan S/o. Lalsingh Doddamani, Assistant
Engineer-2, Panchayath Raj Engineering Sub Division,
Sindagi, Vijayapura District – Reg.

- Ref:- 1) Government Order No. ಗ್ರಾಅಪ 5 ಇಎನ್‌ಕ್ಯೂ 2013 Bengaluru
dated 20/6/2013
- 2) Nomination order No.LOK/INQ/14-A/274/2013,
Bengaluru dated 3/7/2013 of Upalokayukta-1, State
of Karnataka, Bengaluru
- 3) Inquiry Report dated 21/12/2019 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by its Order dated 20/6/2013, initiated the disciplinary proceedings against Sri Mohan S/o. Lalsingh Doddamani, Assistant Engineer-2, Panchayath Raj Engineering Sub Division, Sindagi, Vijayapura District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/274/2013, Bengaluru dated 3/7/2013 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. LOK/INQ/14-A/2014, dated 14/3/2014, the Additional Registrar of

Enquiries-5, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO. Again, by Order No. UPLOK-1/DE/2016 dated 3/6/2016, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGO.

3. The DGO Sri Mohan S/o. Lalsingh Doddamani, Assistant Engineer-2, Panchayath Raj Engineering Sub Division, Sindagi, Vijayapura District was tried for the following charge:-

“While you – DGO Sri Mohan Doddamani were working as Assistant Engineer-2, during the year 2011-12 at Sindagi, Bijapur District, Complainant Sri Parasappa Bhagavva Maadara R/o. Balagannur along with his family members worked as Coolies for the construction of left drainage of the Balagannur Village under Mahatma Gandhi National Rural Employment Scheme. But you DGO did not submit the measurement book and signature of AEE for the expense of Rs.2 Lakhs. This omission was informed by P.D.O, when enquired by the Complainant for non-payment of coolies. Hence, the Complainant along with other coolies, Sri Maalusab Thambe and Bosayya Siddayya Math approached you DGO about 10 – 12 days prior to 15/12/2012 and requested about sending the measurement books. At that time you DGO demanded a bribe of Rs.16,000/- for writing the measurements in the measurement book and to get the signature of the AEE for expenditure of Rs.2.00 Lakhs. You again on 11/05/2012 demanded for cash to submit the measurement book of the said work and informed that measurement book will not be written, without

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payment of bribe of Rs.16,000/- . Thereafter, you DGO as per the demand accepted bribe of Rs.16,000/- on 15/05/2012 in the office of the Panchayath Raj Engineering Sub Division, Sindagi. Thereby, you DGO had failed to maintain absolute integrity and devotion to duty, the said act of you was unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri Mohan S/o. Lalsingh Doddamani, Assistant Engineer-2, Panchayath Raj Engineering Sub Division, Sindagi, Vijayapura District.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.


6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/6/2027.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Mohan S/o. Lalsingh Doddamani, it is hereby recommended to the Government for imposing penalty of Compulsory Retirement from service on DGO Sri Mohan S/o. Lalsingh Doddamani, Assistant Engineer-2,

Panchayath Raj Engineering Sub Division, Sindagi, Vijayapura
District.

8. Action taken in the matter shall be intimated to this
Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1, 24/12
State of Karnataka,
Bengaluru